

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.147/97

DATE OF ORDER : 13-2-97

Between :-

P.Muttaiah

... Applicant

And

1. The Sr.Divisional Personnel Officer,
SC Rlys, Vijayawada.

2. The Divisional Railway Manager,
Vijayawada Divn.,
S.C.Rlys, Vijayawada.

... Respondents

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Counsel for the ^Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A)).

(18)

Heard Shri Krishna Devan, counsel for the applicant and Shri V.Bhimanna, learned counsel for the respondents.

2. This O.A. is filed praying for a direction to the respondents to count the qualifying service of the applicant as 25 years 6 months reckoning the length of service of the applicant from the date of confirmation as Temporary Khalasi status and for a further direction to pay him the final settlement dues on that basis. When the case was heard for some time, the learned counsel for the applicant submits that he is withdrawing this O.A.

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3. In view of the above submission, the OA is dismissed as withdrawn. No costs.

(B.S.JAI PARAMESHWAR)
Member (J)

(R.RANGARAJAN)
Member (A)

13/2/97
Dated: 13th February, 1997.
Dictated in Open Court.

Avilic
Dy. Registrar

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Copy to:-

1. The Sr. Divisional Personnel Officer, S.C.Railways, Vijayawada.
2. The Divisional Railway Manager, Vijayawada Division, S.C.Rlys, Vijayawada.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

9/6/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(R)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 13/2/97.

Order/Judgement
R.P/C.P/M.A.NO.

D.A.NO.

147/97.

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
HYDERABAD BENCH
DESPATCH

14 MAR 1997

हैदराबाद धारापीठ
HYDERABAD BENCH